

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IB/7/ND/2024

IN THE MATTER OF:

Sital Leasing And Finance Ltd	...	Applicant
Versus		
Gracious Portfolio Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Adayasha, Proxy Counsel
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Adayasha, proxy Counsel on behalf of the Applicant is present. This Tribunal vide order dated 08.04.2024, directed the Applicant to file proof of service. Ld. Counsel for the Applicant has submitted that they have already filed proof of service, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List this matter on **22.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)